



2025:DHC:11506-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5910/2021 & CM APPL. 18631/2021

HAV / GD VIKKY NO. 115261259Petitioner

Through: Mr. Ankur Chhibber, Adv.

versus

UNION OF INDIA AND ORS.Respondents

Through: Mr. Virender Pratap Singh
Charak and Ms. Shubhra Parashar and
Pushpender Pratap Singh, Advs.

Insp Athurv and Mr Ramniwas Yadav,
CRPF

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

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16.12.2025

C. HARI SHANKAR, J.

1. This writ petition seeks quashing of departmental proceedings against the petitioner and the orders passed therein.
2. During the pendency of these proceedings, the petitioner stands medically invalidated out from service on 22 October 2024.
3. Accordingly, the question of continuing departmental proceedings against the petitioner does not arise.
4. The petition is disposed of as having become infructuous.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

DECEMBER 16, 2025/dsn